

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:580

ANSWERED ON:26.11.2012

TATRA TRUCKS DEAL

Ahir Shri Hansraj Gangaram;Karwariya Shri Kapil Muni;Pandurang Shri Munde Gopinathrao;Ray Shri Rudramadhab ;Singh Shri Bhupendra

Will the Minister of DEFENCE be pleased to state:

- (a) whether some irregularities have been noticed in purchase of Tatra trucks and its spare parts by the Army during the last few years;
- (b) if so, the details thereof;
- (c) whether the Government has probed this matter;
- (d) if so, the progress / result of the said probe thereof;
- (e) whether officers from the Army have also been found guilty in the probe; and
- (f) if so, the action taken / proposed to be taken by the Government against them?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): Government has taken cognizance of alleged irregularities in purchase of Tatra trucks. Central Bureau of Investigation (CBI) has been requested to investigate comprehensively into alleged irregularities in purchase of Tatra trucks. CBI has registered a case on 30.3.2012 under Section 120 B read with 13(2) r/w 13(1)(d) of Prevention of Corruption Act, 1988 against one of the owners of the Company and unknown officials of Ministry of Defence, BEML Limited and unknown persons of Tatra Sipox UK limited.